

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 245/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delay faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner

Petitioner : Solarcraft Power India 7 Private Limited (SPI7PL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, SPI7PL
Ms. Somya Sahni, Advocate, SPI7PL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, sought three weeks' time to file a reply in the matter. The learned counsel for the Petitioner also sought time to file a rejoinder to CTUIL's reply.

2. Considering the above, the Commission permitted the Respondent, CTUIL, to file its reply, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.
3. The Petition will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

